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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1631-L.—31st October, 2012.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 38 of 2012

**THE WEST BENGAL SCHEDULED CASTES AND
SCHEDULED TRIBES (IDENTIFICATION)
(AMENDMENT) BILL, 2012.**

**A
BILL**

to amend the West Bengal Scheduled Castes and Scheduled Tribes (Identification) Act, 1994.

WHEREAS it is expedient to amend the West Bengal Scheduled Castes and Scheduled Tribes (Identification) Act, 1994, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Sixty-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Scheduled Castes and Scheduled Tribes (Identification) (Amendment) Act, 2012.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

West Ben. Act
XXXVIII of
1994.

The West Bengal Scheduled Castes and Scheduled Tribes (Identification) (Amendment) Bill, 2012.

(*Clauses 2-4.*)

Amendment of
section 5 of West
Ben. Act
XXXVIII of 1994.

2. In section 5 of the West Bengal Scheduled Castes and Scheduled Tribes (Identification) Act, 1994, (hereinafter referred to as the principal Act),—

(1) for clause (b), the following clause shall be substituted:—

“(b) in *Kolkata*, by such officer as the State Government may, by notification, authorise.”;

(2) for *Explanation I*, the following *Explanation* shall be substituted:—

Explanation I.—“Kolkata” means Kolkata as defined in clause (9) of section 2 of the Kolkata Municipal Corporation Act, 1980.’;

(3) for *Explanation II*, the following *Explanation* shall be substituted:—

Explanation II.—For the removal of doubt, it is hereby declared that for the purposes of this Act, an officer authorised under clause (b) of this section, shall have jurisdiction over Kolkata.’

Amendment of
section 7.

3. In section 7 of the principal Act, for the words and figures “the District Magistrate, South 24-Parganas, or the Additional District Magistrate, South 24-Parganas authorised by the District Magistrate, South 24-Parganas.”, the words “an officer authorised” shall be substituted.

Amendment of
section 8.

4. In clause (b) of section 8 of the principal Act, for the words and figures “the District Magistrate, South 24-Parganas, or the Additional District Magistrate, South 24-Parganas authorised by the District Magistrate, South 24-Parganas.”, the words “an officer authorised” shall be substituted.

West Ben. Act
LIX of 1980.

STATEMENT OF OBJECTS AND REASONS.

In section 5 of the West Bengal Scheduled Castes and Scheduled Tribes (Identification) Act, 1994 *inter alia*, the District Magistrate, South 24-Parganas, or the Additional District Magistrate, South 24-Parganas, as may be authorised by the District Magistrate, South 24-Parganas has been empowered to function as the certificate issuing authority in respect of Kolkata.

2. It has been considered necessary and expedient to amend the West Bengal Scheduled Castes and Scheduled Tribes (Identification) Act, 1994 (West Ben. Act XXXVIII of 1994) (hereinafter referred to as the said Act) *inter alia*, with a view to facilitating smoother issuance of caste certificate in Kolkata, by any person authorised in this behalf by the State Government by notification.

3. The Bill has been framed with the above objects in view.

4. There is no financial implication involved in the Bill.

KOLKATA,
The 25th September, 2012.

UPENDRA NATH BISWAS,
Member-in-charge.

By order of the Governor,

MALAY MARUT BANERJEE,
Secy. to the Govt. of West Bengal,
Law Department.